

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 156/MP/2022**

Subject : Petition under Sections 28(1), 28(3) and 29 of the Electricity Act, 2003 read with Regulation 1.5(i), 2.3, 5.2(m) and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) in the matter of dealing with over drawl from grid by the regional entities leading to insecure operation of the grid and other associated matters.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : SLDC, Haryana Vidyut Prasaran Nigam Ltd. and 14 Ors.

**Petition No. 68/MP/2022**

Subject : Petition under Sections 28(1), 28(3), 29 of the Electricity Act, 2003 read with Regulation 2.3 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) in the matter of dealing with over drawl from the grid by regional entities leading to insecure operation of the grid and other associated matters.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Gujarat Urja Vikas Nigam Ltd. and 8 Ors.

**Petition No. 132/MP/2022**

Subject : Petition under Sections 28(1), 28(3) and 29 of the Electricity Act, 2003 read with Regulation 1.5(i), 2.3, 5.2(m) and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) in the matter of dealing with over drawl from the grid by regional entities leading to insecure operation of the grid and other associated matters.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : Andhra Pradesh State Load Despatch Centre and 3 Ors.

Date of Hearing : 29.11.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Aditya Das, WRLDC  
Shri Ashok Rajan, WRLDC  
Shri Alok Mishra, WRLDC  
Shri Gajendra Sinh Vasava, WRLDC  
Ms. Anisha Chopra, NRLDC  
Shri Sheikh Shadrudin, NRLDC



Shri Prashant Garg, NRLDC  
Shri Venkateshan M, SRLDC  
Shri Nadim Ahmad, SRLDC  
Ms. Swapna Seshadri, Advocate, Gujarat SLDC  
Shri Amal Nair, Advocate, PSTCL  
Ms. Sugandh Khanna, Advocate, PSTCL  
Ms. Kritika Khanna, Advocate, PSTCL  
Shri Anup Jain, Advocate, MSEDCL  
Shri Akshay Goel, Advocate, MSEDCL  
Shri Divyanshu Bhatt, Advocate, UP SLDC  
Shri Pratap, UPSLDC  
Ms. Sakie Jakharia, Advocate, NTPC  
Ms. Sinal Anand, Advocate, SLDC PTCUL  
Shri M. G. Ramachandran, Sr. Advocate, RRVPN  
Ms. Poorva Saigal, Advocate, RRVPN  
Shri Shubham Arya, Advocate, RRVPN  
Shri Ravi Nair, Advocate, RRVPN  
Ms. Shikha Sood, Advocate, RRVPN  
Ms. Reeha Singh, Advocate, RRVPN  
Shri Anurag Kulharia, Advocate, HVPNL  
Shri Rajesh Sheoran, Advocate, HVPNL  
Shri Surender Saklani, HPSLDC  
Shri Abhimanyu, HPSLDC  
Shri Sidhant Kumar, Advocate, APSLDC  
Ms. Manya Chandok, Advocate, APSLDC  
Shri Gurpreet Singh Bagga, Advocate, APSLDC  
Shri S Vallinayagam, Advocate, TANTRANSCO  
Ms. Kajal Singhal, Advocate, TANTRANSCO

### **Record of Proceedings**

During the course of the hearing, the representatives of the Petitioners pointed out the number of instances when the over-drawal status was not changed to under-drawal by the Constituents after the issuance of over-drawal messages by the Petitioners (including when the frequency was below 49.85 Hz) to Northern Region (from 1<sup>st</sup> March – 24<sup>th</sup> to April, 2022), Southern Region ( from 1<sup>st</sup> February 2022 to 20<sup>th</sup> April 2022) and Western Region ( from 15<sup>th</sup> August 2021 to 13<sup>th</sup> October 2021) and Western Region (from 1<sup>st</sup> March to 24<sup>th</sup> April, 2022) thereby constituting the repeated non-compliance of the instructions issued by the Petitioners. The representatives of the Petitioners further submitted that on many occasions the Petitioners also had to take emergency physical regulatory measures such as the opening of identified radial feeds to contain the over-drawal and to restore the grid frequency within the safe operating limits.

2. In response, learned senior counsel and learned counsels appearing on behalf of the various Respondents made their respective submissions, *inter-alia*, pointing out the measures/actions taken by them upon receiving the instructions from RLDCs, consequent reduction in the over-drawals, reasons for over-drawal and issuance of necessary instructions to the State constituents for reduction of demand/load, etc.

3. After hearing the learned senior counsel and learned counsel for the parties, the Commission directed the Petitioner to convene a meeting with the SLDCs of the concerned region and to prepare a State-wise report *inter-alia* including the actions measures to be taken by the concerned SLDCs at the State level in the event of overdrawals at the lower frequencies after having the detailed discussions/consultations in this regard and file a report within fifteen days thereafter. A meeting with the staff of the Commission, if required, be also convened subsequently.

4. Considering the request of the learned senior counsel, learned counsels and representative of the Respondents, the Commission permitted the Respondents to file their reply/response to the Petitions, if any, within three weeks with copy to the Petitioners, who may file their rejoinder thereof, if any, within two weeks thereafter.

5. Subject to the above, the orders were reserved in the matters.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**